

you did the right thing. I have tabled a privilege Motion on the basis of rule 229. According to a news item that was published in "The Telegraph", the Chief Minister told them...

[Translation]

MR. SPEAKER : I have clarified. Is there anything more to say ?

[English]

SHRI S. JAIPAL REDDY : The Chief Minister's statement is there. The Police Commissioner was guilty of dereliction of duty.

MR. SPEAKER : That is, if there is anything. I do not take anything for granted. Nothing is taken for granted.

SHRI S. JAIPAL REDDY : Therefore, there is need to refer the issue to the Chief Minister of West Bengal. I, therefore, tabled a privileges motion against the Police Commissioner.

[Translation]

MR. SPEAKER : Why ? The police has not arrested.

[English]

How can you do it ? I do not take it that anybody has been arrested.

SHRI S. JAIPAL REDDY : The Chief Minister of West Bengal has told the Pressmen...

[Translation]

MR. SPEAKER : Mr. Reddy, you are jumping. We do not know what the Chief Minister had said.

[English]

I will have to ascertain.

Now Papers to be Laid—Mr. Arif Mohammad Khan.

12.15 hrs.

PAPERS LAID ON THE TABLE—Contd.

**Notifications under Indian
Electricity Act, 1910**

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table a copy each of the following. Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910 :

- (1) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 732 in Gazette of India dated the 3rd August, 1985 together with an explanatory statement.
- (2) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 843 in Gazette of India dated the 7th September, 1985 together with an explanatory statement.
- (3) The Indian Electricity (Amendment) Rules, 1985 published in Notification No. G.S.R. 844 in Gazette of India dated the 7th September, 1985 together with an explanatory statement.

[Placed in Library. See No, LT-1489/85]

SHRIMATI GEETA MUKHERJEE (Panskura) : It has been reported in the Press the Law Ministry has recommended to the Cabinet Sub-Committee to wind up the work of the judicial enquiry committee that was set up after the gas tragedy at the Bhopal factory of Union Carbide. This is a very serious matter.

MR. SPEAKER : I do not know; I will find out.

SHRIMATI GEETA MUKHERJEE. The news item has come out. In have given a Calling Attention Motion.

SHRI HANNAN MOLLAH : Mr. Janardhana Poojary is organizing a Bank Mela. It is politically motivated. It is a misuse of Government power. He is giving loan to people of Congress (I) which is a political Party.

MR. SPEAKER. I have sent you the reply. There is nothing wrong in it. You can send me another Motion.

Now Shri Janardhana Poojary—Papers Laid.

Notifications under Income Tax Act, 1961, Customs Act, 1962, Customs Tariff Act, 1975

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : On behalf of Shri Janardhana Poojary, I beg to lay on the Table—

- (1) A copy of the Income-tax (Seventh Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 838 (E) in Gazette of India dated the 19th November, 1985 together with an explanatory memorandum under section 296 of the Income tax Act, 1961.

[Placed in Library. See No. LT-1490/85]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 831 (E) published in Gazette of India dated the 6th November, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 268/84-Customs dated the 30th October, 1984, 74/85-Customs and 75/85-Customs dated 17th March, 1985 so as to extend the time limit upto the 31st December, 1985 for attaining the norms of fuel efficiency for the purposes of import duty concessions relating to fuel efficient commercial vehicles.

- (ii) G.S.R. 846 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 293-Customs dated the 12th September, 1985.

[Placed in Library. See No. LT-1491/85]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975 :

- (i) The Customs Tariff (Identification, Assessment and Collection of Duty or Additional Duty on Bounty-fed Articles and for Determination of Injury) Rules, 1985 published in Notification No. G.S.R. 704 (E) in Gazette of India dated the 2nd September 1985, together with an explanatory memorandum.

- (ii) The Customs Tariff (Identification, Assessment and Collection of Duty or Additional Duty on Dumped Articles and for Determination of Injury) Rules, 1985 published in Notification No. G.S.R. 705 (E) in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum.

[Placed in Library. See No. LT-1492/85]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 835 (E) published in Gazette of India dated the 11th November, 1985 together with an explanatory memorandum regarding exemption to types, tubes and flaps manufactured by certain small scale units from the duty of excise in excess of 50 per cent.

- (ii) G.S.R. 844 (E) published in Gazette of India dated the 15th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 204/83-CE dated the 1st August, 1983 so as to exclude mill scale of iron or steel from the purview of the exemption as provided under the latter notification.
- (iii) G.S.R. 845 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to mill scale from the duty of excise in excess of 12 per cent *ad valorem*.
- (iv) G.S.R. 847 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum seeking to provide full exemption from excise duty on carbon dioxide not conforming to I.S.I specifications produced in a factory or a distillery and intended to be supplied for use in a bottling plant for the manufacture of carbon dioxide conforming to I.S.I specifications on which the duty of excise is paid before its removal from the bottling plant.
- (v) G.S.R. 850 (E) published in Gazette of India dated the 15th November, 1985 together with and explanatory memorandum specifying the Madras Export Processing Zone and FALTA Export Processing Zone as 'Free Trade Zones'.
- (vi) G.S.R. 851 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to excisable goods when brought into Madras Export Processing Zone being free trade zone from the factories of their manufacture or were-houses situated in other parts of India for use by the industries located in the Zone for the production of goods or in connection with production of goods intended solely for the export from the whole of the duty of excise and additional duty of [^]excise leviable thereon.
- (vii) G.S.R. 852 (E) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum regarding exemption to excisable goods when brought in FALTA Export Processing Zone from the factories of their manufacture or warehouses situated in other parts of India for use by the industries located in the zone for the production of goods or in connection with production of goods intended solely for the export from the whole of the duty of excise and additional duty of excise leviable thereon.

[Placed in Library. See No. LT-1493/85]

Review of the working of and Annual Report of National Bicycle Corporation of India Ltd., Bombay for the year 1982-83 and statement for delay in laying these reports.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :
I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1494/84]

[English]

MR. SPEAKER : Not allowed. Whatever this gentleman says will not go on record.

(Interruptions)**

[Translation]

MR. SPEAKER : Mahfooj Ali Sahib, this has not happened for the first time today. Please have your seat.

(Interruptions)**

12.20 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1985, agreed without any amendment to the Lighthouse (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th August, 1985."

[Translation]

MR. SPEAKER : Please sit calmly. This is how it happens. This is how everything has been decided.

[English]

We have a set programme. Sit down.

[Translation]

SHRI MOHD. MAHFOOJ ALI KHAN : I am very sorry to say that about the prophet Mohammad...

[English]

MR. SPEAKER : We cannot do it at this juncture.

(Interruptions)**

MR. SPEAKER : I cannot do anything at this juncture.

(Interruptions)**

MR. SPEAKER : I would like you to withdraw from the House.

SHRI MOHD. MAHFOOJ ALI KHAN : I am ready. (Interruptions)**

MR. SPEAKER : You cannot take the law into your own hands.

(Interruptions)**

AN HON. MEMBER : It is a sectional holiday.

MR. SPEAKER : What is this ?

[Translation]

Everything is done after due consideration.

(Interruptions)**